

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.1402/2000

New Delhi this the 31st day of July, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

2

V.P. Pachouri
S/o Shri Shiv Ram Pachouri
R/o 205, B-3, Western Railway Colony
Tuglakabad, New Delhi-44. Applicant

(By Advocate Shri K.K. Patel)

-Versus-

1. Union of India
through the General Manager
Western Railway
Church Gate, Mumbai.
2. Divisional Railway Manager
Western Railway
Kota Division, DRM Office
Kota.
3. Senior Divisional Electrical Engineer
Electrical Loco Shed
Western Railway
Kota Division
TRS Tuglakabad
New Delhi. Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

In disciplinary proceedings conducted against the applicant following penalty has been imposed upon him:-

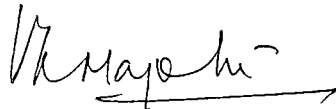
"Stoppage of three years increments with future effect"

2. Taking exception to the aforesaid order of penalty, applicant has preferred an appeal vide Annexure A-8. Though the same has been filed way back on 11.6.1998, the appellate authority has not taken a decision on the same. In the circumstances we find that the interests of justice would be met by

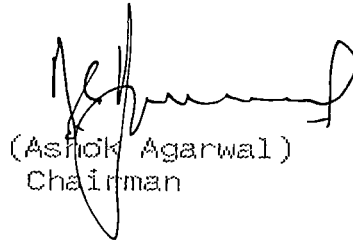
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disposing of the present OA with a direction to the appellate authority to dispose of the appeal expeditiously and in any event within a period of three months from the date of receipt of this order. (3)

3. Present OA stands disposed of in above terms..



(V.K. Majotra)
Member (A)



(Ashok Agarwal)
Chairman

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